

HIGH COURT OF CHHATTISGARH, BILASPUR

Endorsement

No. 101 /Rules/2017

Bilaspur, dated 4-1-2017

Copy of amendment in Rule 5 under Chapter-II of the High Court of Chhattisgarh Rules, and the Chhattisgarh Civil Courts (Amendment) Act, 2016.

Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

Private Secretary to Hon'ble Mr. Justice Pritinker Diwaker, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

Private Secretary to Hon'ble Mr. Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

Private Secretary to Hon'ble Mr. Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

Private Secretary to Hon'ble Mr. Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

Private Secretary to Hon'ble Mr. Justice Chandra Bhushan Bajpai, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

Private Secretary to Hon'ble Mr. Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

Private Secretary to Hon'ble Mr. Justice R.C.S. Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

Private Secretary to Hon'ble Mr. Justice Anil Kumar Shukla, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.

Steno to Registrar (Vigilance/I.&E./Judicial/Computerization) High Court of Chhattisgarh, Bilaspur, for information.

Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.

The District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/Rajnandgaon/Dakshin Bastar at Dantewara//Janjgir-Champa/Dhamtari/ Mahasamund/ Kabirdham (Kawardha)/ Korba/ Uttar Bastar(Kanker)/Korea (Baikunthpur)/ Jashpur at Jashpurnagar/Balod/Bemetara/Kondagaon/Surajpur/ Sarguja at Ambikapur /Baloda-Bazar for information.

The Principal Judge/Judge, Family Court Bilaspur/Korba/Raipur/Durg/Rajnandgaon/ Janjgir-Champa/Koriya(Manendragarh/Raigarh/Surguja at Ambikapur for information.

Member Secretary, Chhattisgarh State Legal Services Authority, Vidhik Seva Marg, Bilaspur for information.

Additional Registrar (Judicial/D.E. & E./Admn./S. & A. Cell/ M./Checker), High Court of Chhattisgarh, Bilaspur for information.

Additional Director (C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.

Officer-on-Special Duty, High Court of Chhattisgarh, Bilaspur for information.

Additional Registrar-cum-P.P.S., High Court of Chhattisgarh, Bilaspur for information.

The Budget Officer, High Court of Chhattisgarh, Bilaspur for information.

The Deputy Registrar (R.G. /Estt./Writ/Criminal/Civil/Vigilance/Works/D.E.), High Court of Chhattisgarh, Bilaspur for information.

The Assistant Registrar (Confidential)/Central Filing Section High Court of Chhattisgarh, Bilaspur for information.

In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.

(Deepak Kumar Tiwari)
Registrar (I&E) and
Secretary to Rule Committee

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई, दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 273]

रायपुर, शुक्रवार, दिनांक 8 जुलाई 2016 — आषाढ 17, शक 1938

HIGH COURT OF CHHATTISGARH, BILASPUR

Bilaspur, the 28th June 2016

Sub :-Regarding publication of amendment in Rule 5 under Chapter-II of the High Court of Chhattisgarh Rules, 2007..

No. 5157/Rules/2016.— On the subject cited above, it is hereby informed that, the High Court of Chhattisgarh has pleased to amend the Rule 5 under Chapter-II of the High Court of Chhattisgarh Rules, 2007.

AMENDMENT

Rule 5 under Chapter-II be substituted by the following :-

“5. The following officers shall constitute the Registry of the Court :

1. Registrar General
2. Registrar (Vigilance)
3. Registrar (Inspection & Enquiry)
4. Registrar (Judicial)
5. Registrar (OSD) Rules
6. Registrar (Administration)
7. Principal Private Secretary to Hon'ble the Chief Justice
8. Registrar (Classification)
9. Registrar (Establishment)

10. Additional Registrar (District Establishment)
11. Additional Registrars
12. Budget Officer
13. Deputy Registrars
14. Accounts Officers
15. Assistant Registrars
16. Section Officers
17. Private Secretaries
18. Librarian
19. Assistant Editor (ILR)**

Sd/-
(Arvind Singh Chandel)
Registrar General.

भारत संसद (निम्न असेम्बली) के अधिनियम
हेतु अनुमत. क्रमांक जी. 2-22-छत्तीसगढ़
गजट / 38 सि. से. भिलाई, दिनांक
30-05-2001.”



छत्तीसगढ़ राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 304]

रायपुर, शुक्रवार, दिनांक 12 अगस्त 2016— श्रावण 21, शक 1938

विधि और विधायी कार्य विभाग
मंत्रालय, महानदी भवन, नया रायपुर.

रायपुर, दिनांक 12 अगस्त 2016

क्रमांक 7725/डी. 213/21-अ/प्रारू./छ. ग./16. — छत्तीसगढ़ विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 09-08-2016 को राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्वारा सर्वसाधारण की जानकारी के लिए प्रकाशित किया जाता है.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
व्ही. के. होता, अतिरिक्त सचिव.

(क्रमांक 28 सन् 2016)

छत्तीसगढ़ सिविल न्यायालय (संशोधन) अधिनियम, 2016

छत्तीसगढ़ सिविल न्यायालय अधिनियम, 1958 (क्र. 19 सन् 1958) को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के सड़सठवें वर्ष में छत्तीसगढ़ विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

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|----------------------------|----|------|--|
| संक्षिप्त नाम तथा प्रारंभ. | 1. | (1) | यह अधिनियम छत्तीसगढ़ सिविल न्यायालय (संशोधन) अधिनियम, 2016 कहलाएगा. |
| | | (2) | यह राजपत्र में इसके प्रकाशन की तारीख से प्रवृत्त होगा. |
| धारा 6 का संशोधन. | 2. | | छत्तीसगढ़ सिविल न्यायालय अधिनियम, 1958 (क्र. 19 सन् 1958) की धारा 6 की उप-धारा (1) में,- |
| | | (एक) | खण्ड (क) में, अंक एवं शब्द "25,000 रुपये" के स्थान पर, अंक एवं शब्द "5,00,000 रुपये" प्रतिस्थापित किया जाये; तथा |
| | | (दो) | खण्ड (ख) में, अंक एवं शब्द "50,000 रुपये" के स्थान पर, अंक एवं शब्द "10,00,000 रुपये" प्रतिस्थापित किया जाये. |

रायपुर, दिनांक 12 अगस्त 2016

क्रमांक 7725/डी. 213/21-अ/प्रारू./छ. ग./16.— भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में इस विभाग की समसंख्यक अधिसूचना दिनांक 12-08-2016 का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
डी. के. होता, अतिरिक्त सचिव.

CHHATTISGARH ACT

(No. 28 of 2016)

THE CHHATTISGARH CIVIL COURTS (AMENDMENT) ACT, 2016

An Act further to amend the Chhattisgarh Civil Courts Act, 1958 (No. 19 of 1958).

Be it enacted by the Chhattisgarh Legislature in the Sixty-seventh Year of the Republic of India, as follows :-

Short title and commencement.

1. (1) This Act may be called the Chhattisgarh Civil Courts (Amendment) Act, 2016.
(2) It shall come into force from the date of its publication in the Official Gazette.

Amendment of Section 6.

2. In sub-section (1) of Section 6 of the Chhattisgarh Civil Courts Act, 1958 (No. 19 of 1958),-
- (i) In clause (a), for the word and figure "Rupees 25,000", the word and figure "Rupees 5,00,000" shall be substituted; and
- (ii) In clause (b), for the word and figure "Rupees 50,000", the word and figure "Rupees 10,00,000" shall be substituted.